

7-8-2000 (60)

Both counsel present.

On the request of Counsel
for applicant, further 4 weeks
allowed for filing modified M.P.
if so desires.

list for orders on 11-9-2000.

my. ^{sign}
(S.L. Jain)
M(J)

^{sign}
(D.S. Bawani)
M(A)

23) 11-9-2000.

Both counsel present.

Adjourned to 6/11/2000

^{sign}
(S.L. Jain)
M(J)

^{sign}
(B.N. Bahadur)
MCA

05

38) 6-11-2000.

Shri P.A. Prabhakaran for the
applicant. Shri R.K. Shetty for the
Respondents.

In view of the order dated
5/6/2000, no further steps are
taken by the applicant's legal heirs.

M.P. No. 211/2000 was even
filed beyond the ~~pre~~ period prescribed
for ^{bringing} legal heirs on record. The O.A.
hence abates. No order as to costs.

^{sign}
(S.L. Jain)
M(J)

^{sign}
(B.N. Bahadur)
MCA

05

Order/Judgement despatched
to Applicant/Respondent(s)
on 11/2/2001

See

Dated: 18-12-2000 (28)

Applicant by Shri P. A.
Prabhakaran. Respondents by
Shri R. R. Shetty for Shri R. K.
Shetty.

No further steps have
to be taken in this O.A.

For

L- P

(Sd/- Shanta Shastri)

m(A)

For

(Sd/- Jatin)

m(J)

all